

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

TP No. 94/397-398/NCLT/AHM/2016 (New)
C.P. No. 34/397-398/CLB/MB/2015 (Old)

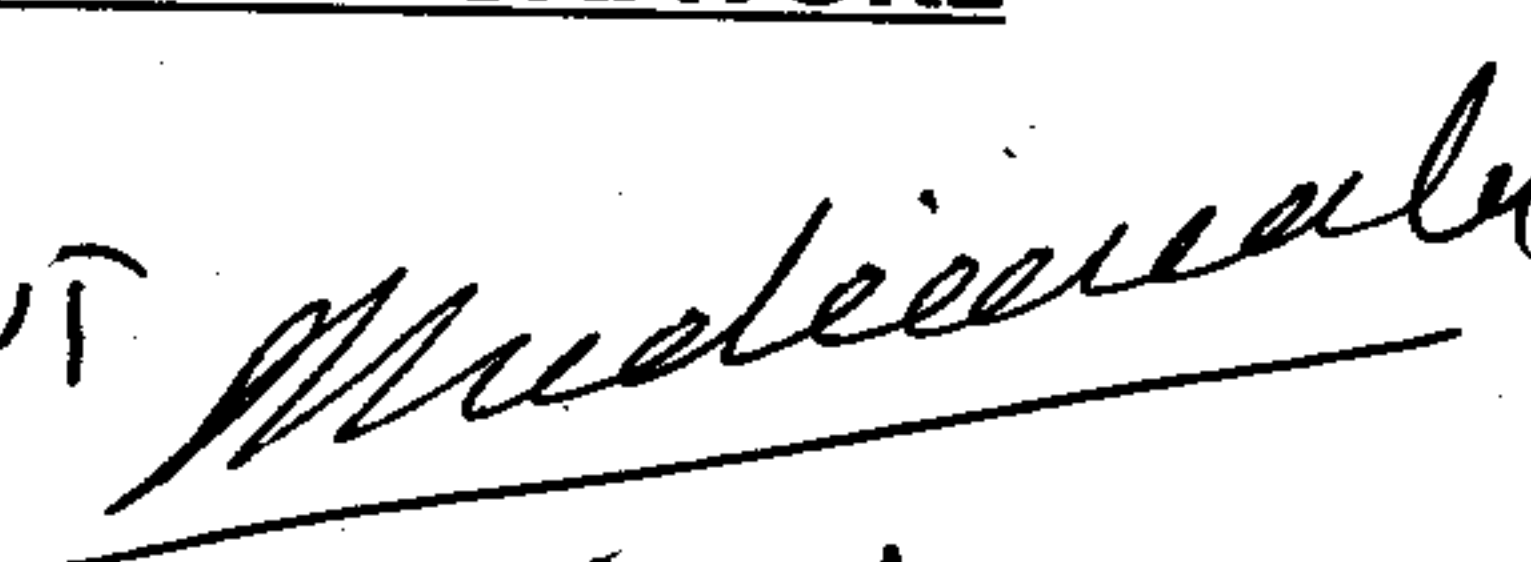
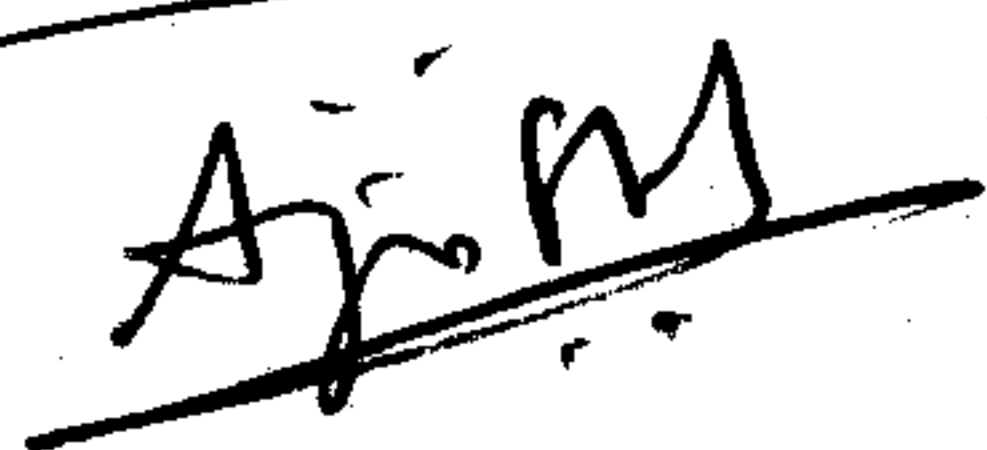
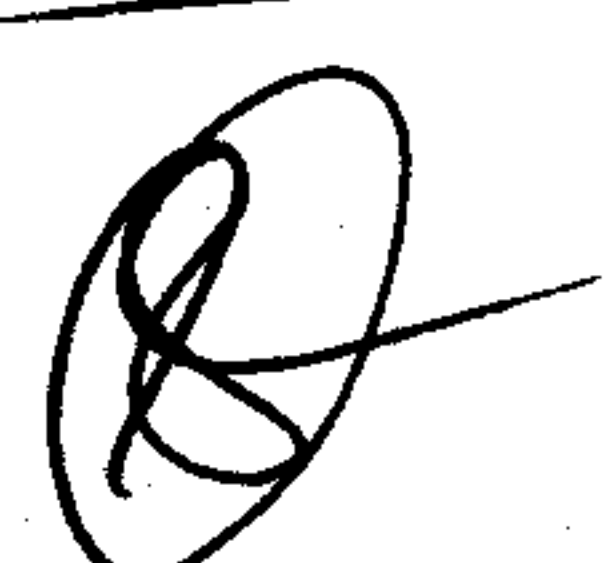
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2017**

Name of the Company: Vortex Ice Cream Pvt. Ltd. & Ors.
V/s.
Vadilal Chemicals Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PAVAN S-GODIAWALA	ADVOCATE	RESPONDENT No.3.	
2.	A. R. Sheth	Advocate & Solicitor	Petitioner	
3.	Parth Contractor	Adv.	Respondent	
4.	Sandeep Singhi	Adv.	Respondent	

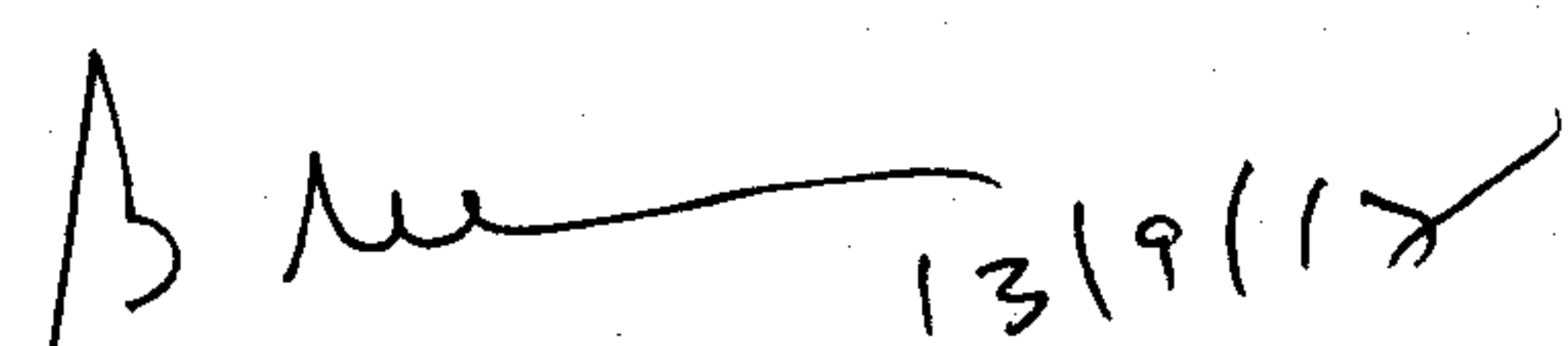
ORDER

Learned Advocate Mr. Arjun Sheth present for Original Petitioner. Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Parth Contractor present for Original Respondents No. 1, 2 and 5 to 7. Learned Advocate Mr. Pavan Godiawala present for Original Respondents No.3, 4, 8.

Report on settlement process filed in a sealed cover on 11.09.2017.

Both sides counsel represented that settlement process is going on and it may take one more month time considering the complex issues involved.

List the matter on 13.10.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 13th day of September, 2017.